

**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**I.A. No. 1 of 2013 in**  
**D.F.R. No. 2326 of 2012**

**Dated: 28<sup>th</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Punjab State Transmission Corporation Ltd. .... Appellant (s)**

**Versus**

**Punjab State Electricity Regulatory Commission**  
**& Anr. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan,**

**Counsel for the Respondent (s):**

**ORDER**

**I.A. No. 1 of 2013**  
***(Appl. for condonation of delay)***

This is an application to condone the delay of 99 days in filing the Appeal as against the order dated 16.7.2012. The reason for the delay is that the Applicant/Appellant filed a Review petition before the State Commission and the Commission disposed of the Review petition only on 10.10.2012 and that thereafter, after preparation of the Appeal, the Applicant/Appellant could file this Appeal only on 7.12.2012.

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Since there is sufficient cause to condone the delay, we deem it fit to condone the delay. Accordingly, the delay is condoned. Registry is directed to number the Appeal and post for Admission on **30.1.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**vs/mk**